

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 22nd Day of May, 2019)

Present:

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.330/00833/2013
(U/S 19, Administrative Tribunal Act, 1985)

1. Keshav Ram S/o Luttur (dead)
Resident of Sherghati, Satsang Nagar, Dak Banglow Road,
District Gaya (Bihar)
1/1 Santosh Kumar S/o Late Keshav Ram
1/2 Rajesh Kumar S/o Late Keshav Ram
1/3 Vinod Kumar S/o Late Keshav Ram
1/4 Urmila Devi W/o Late Keshav Ram
2. Jagdamba Singh S/o Late Ram Krit Singh Resident of House
No. 4/26 Ka, Daulatpur (Usara), Pandeypur, Varanasi.
3. Failoo Singh Yadav S/o Late Baij Nath Yadav (dead)
3/1 Bindu Yadav S/o Late Failoo Singh Yadav.
3/2 Kanhaiya Yadav S/o Late Failoo Singh Yadav
3/3 Kripa Yadav S/o Late Failoo Singh Yadav.
3/4 Inari Devi W/o Late Failoo Singh Yadav.
4. Ram Naresh Yadav S/o Late Shankar Yadav Resident of
Village and Post Office Pipara Bitthal, District Deoria.
5. Baraksha S/o Late Buddhu, Resident of Village Jigana Dikshit
Post Office Bhatani, District Deoria.
6. Laloo Ram S/o Narottam Ram, Resident of Village Bahrampur
(Mandeh), Post Office Chaubeypur, District Varanasi.

..... Applicants

By Advocate: Shri Satya Prakash Shukla

Versus

1. Union of India through General Manager, North East Railway,
Varanasi.
2. Divisional Railway Manager, North East Railway, Varanasi.
3. Senior Divisional Personal Officer, North East Railway, D.R.M's
office, Varanasi.
4. Senior Divisional Commercial Manager, North East Railway,
D.R.M's Office, Varanasi.
5. Assistant Personal Officer, North East Railway, D.R.M's office,
Varanasi.

..... Respondents

By Advocate: Ms. Shruti Malviya

O R D E R

1. Heard Shri Satya Prakash Shukla, learned counsel for the applicants and Ms. Shruti Malviya, learned counsel for the respondents.
2. The present original application has been filed by the applicants under section 19 of Administrative Tribunals Act, 1985 seeking following reliefs:-
 - "(i) It is further prayed that the respondents may be directed to take appropriate decision on the representations preferred by the applicants keeping in mind the order of the Hon'ble Delhi High Court dated 07.02.2008 and the order of Hon'ble Supreme Court dated 23.6.2010.
 - (ii) It is further prayed that this Hon'ble Tribunal may kindly directed the respondents to pay the entire balance amount along with all he consequential benefits within stipulated time to the applicants.
 - (iii) Issue any other order or direction which this Hon'ble Tribunal may deem fit and proper under the facts and circumstances of the case.
 - (iv) Award costs of this original application to the applicants".
3. During the course of hearing, learned counsel for the applicants submits that O.A. No. 136 of 2006 titled Rakesh Kumar Vs. Union of India and others filed on similar facts as that of the present O.A was disposed of by the Tribunal vide order dated 9.7.2008 and, therefore, this O.A can be disposed of with the direction to the respondents to give similar treatment as was given to the applicants in O.A. No.

136 of 2006 while disposing of the representation of the applicant Rakesh Kumar and others by the respondents as per the order of the Tribunal in O.A. No. 136 of 2006.

4. I have heard counsel for the parties and gone through the material on record.
5. Looking to the facts of the case that they can be no hurdle in disposing of the O.A. by issuing a direction as argued by the learned counsel for the applicants today.
6. In these circumstances, the O.A is disposed of with direction to the respondents to give similar treatment to the applicants and as also the legal heirs of deceased applicants as was given to the applicants in O.A. No. 136 of 2006 and pass a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of the order with intimation to applicants. No order as to costs.

(Rakesh Sagar Jain)

Member (J)

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